

FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF MALAYALAM VEHICLES INDIA PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	MALAYALAM VEHICLES INDIA PVT. LTD.
2	Date of incorporation of the corporate debtor	12/04/2017
3	Authority under which the corporate debtor is incorporated/registered	ROC-Ernakulam
4	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U50500KL2017PTC048854
5	Address of the registered office and principal office (if any) of corporate debtor	CC No. 52/3171, 52/3172, Sharon Tower Opp. Salafi Masjid, Vyttila, Ernakulam, Kerala, India, 682019.
6	Insolvency commencement date in respect of corporate debtor	04th April 2025
7	Estimated date of closure of the insolvency resolution process	01st October 2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	Jayaprakash M.D, IBBI/IPA-001/IPP-02683/2022-2023/14101
9	Address and e-mail of the interim resolution professional, as registered with the Board	Modiyil, Thumpamon P.O, Pathanamthitta Dist., Kerala, India – 689502 Email: jpmodyil@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Jayaprakash M.D, C/O - AGASTI & ASSOCIATES, 1st Floor, CNRWA – 6, Cherupushpam Lane, Kadavanthra, Kochi – 682 020, Email: malayalamcirp@gmail.com
11	Last date for submission of claims	22nd April 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address at 10 above
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/S Malayalam Vehicles India Private Limited on 04th April 2025. The creditors of M/S Malayalam Vehicles India Private Limited are hereby called upon to submit their claims with proof on or before 22nd April 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. -N. A.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Sd/- Jayaprakash.M.D, Interim Resolution Professional, Malayalam Vehicles India Private Limited, Reg. No. IBBI/IPA-001/IPP-02683/2022-2023/14101, AFA Valid up to 30-06-2025. Email For Correspondence: malayalamcirp@gmail.com Date: 07/04/2025 Place: Kochi</p>		

